

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-109
IB-3264(ND)/2019

IN THE MATTER OF:

Jones Lang Laselle Building Pvt Ltd.
Vs.
M/s Duet Sare Outsourcing Pvt Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 26.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Gurmeet Bindra, Advocate
For the Respondent/CD :
For the Intervenor :

ORDER

Counsel for the Operational Creditor is present. It is submitted that on 14.1.2020, ex-parte proceedings were initiated against the Corporate Debtor. However, the matter was fixed for 16.3.2020 but it could not reach. In view of the prevailing circumstances, it is deemed fit to issue fresh notice to the Corporate Debtor. Therefore, the Counsel for the Operational Creditor is permitted to serve Private notice upon the Corporate Debtor by all modes and file the proof of service on or before the next date of hearing along with an affidavit.

List the matter on 09.11.2020.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit